

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A./MA/ BAT/CP NO. OA 533 OF 2005

Applicant/s D Sreekanth Respds. 1032 others

Advocate for Applicant/s S/ Sri T P Srinivasan Advocate for Respondent/s S/ DC Tripathi
SC Tripathi S. Singh

Notes of the Registry	Orders of the Tribunal	Sheet No. 32
	<p>4.5.09 (10) Hon'ble Mr. Justice A.K.Yog, Member(J) Hon'ble Mrs. Manjulika Gautam, Member (A)</p> <p>O.A. shall be treated as admitted (if not already admitted). Pleadings filed by the respective parties shall be treated as part of record. Miscellaneous applications (if any), pending shall be deemed to be disposed of accordingly. Miscellaneous applications praying for condoning delay/accepting pleadings on record shall be treated to have been disposed of accordingly. Other M.As. (if any), shall be disposed of by the Court at the time of final hearing. List before Registrar on 16.9.09 for submitting report regarding service /pleadings and fix a date for final hearing before appropriate Bench within three months before the date fixed before him.</p> <p><i>M. A. Gautam</i> <i>AM</i> <i>rv</i> <i>JM</i></p>	
<p>Dy REGISTRAR <u>16/09/09</u></p> <p>1st O.A./C.E.P./R.A. before Hon'ble Bench for Adm./E.O./F.H. On the a well known case ref 23/11/09 alongwith report regarding status of pleadings etc in the light of Hon'ble Bench's Order d-04-5-09</p> <p><i>DR</i></p> <p><u>16/09/09</u></p>	<p>23-11-09 (25)</p> <p>Hon'ble Mrs. A.K. Yog (JM) Hon'ble Mrs. Manjulika Gautam (AM)</p> <p>list has been revised. none appears for the applicant. it appears that the applicant has lost interest in prosecuting the matter. Accordingly O.A. is dismissed for default and non-prosecution.</p> <p><i>M. A. Gautam</i> <i>AM</i> <i>rv</i> <i>JM</i></p>	
	<p>Mr. Sisodi, learned counsel for respondents states that he has filed vikalath but his name is not shown in the case list. His name shall be shown in the future case list.</p>	